

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 134**  
**(IB)-1367(PB)/2018**

**IN THE MATTER OF:**

ICICI Bank Ltd.

.... Petitioner

Vs.

C & C Construction Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 17.10.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant:-

Mr. Pulkit Deora, Ms. Sylvine Sarmah, Advs. for RP

For the respondent

Mr. Amrutanshu Dash, Ms. Mansi Binjrajka, Advs. for BSCPL Infra.

Mr. Vaibhav Srivastav, Adv. for R-10 & 11

Mr. Debarshi Bhadra, Adv. for EPIL

Ms. Neelambika Singh, Adv. for R- 6, 12 & 13

Mr. Swapnil Gupta, Adv. for R1 to 4

Mr. Rajinder Singh, Adv. for IndusInd Bank

Mr. Anubhav Mehrotra, Mr. Rajesh Gupta, Advs. for R-1 & 2

**ORDER**

**CA-2011(PB)/2019:-**

None for the non-applicant-Dakshin Haryana Bijli Vitran Nigam.

List on 06.11.2019.

**CA-2012(PB)/2019:-**

Learned counsels for the non-applicants-respondents No. 1 to 4, 7, 10 & 11 have put in appearance. They seek and are granted ten days time to file reply with a copy in advance to the counsel for the applicant-RP.

List on 06.11.2019.

**CA-1960 & 1961(PB)/2019:-**

Learned counsel for the non-applicant has put in appearance. He seeks and is granted ten days time to file reply with a copy in advance to the counsel for the applicant.

List on 06.11.2019.

**CA-2197(PB)/2019:-**

List on 06.11.2019.

Sd/-

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

17.10.2019  
Aarti Makker